

rehabilitation of displaced persons from East Pakistan have been accepted by Government and which of them have been already taken up for implementation;

(b) whether it is a fact that many of these recommendations await screening by the Planning Commission; and

(c) whether these recommendations will be considered afresh by the proposed conference of Rehabilitation Ministers of the Eastern Zone scheduled to be held in the last week of November, 1954?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) All the recommendations have been accepted by Government and taken up for implementation.

(b) No.

(c) Does not arise.

Shri T. K. Chaudhuri: There are about 32 specific recommendations made by the Committee of Ministers. I want to know which particular recommendations out of them have already been taken up for implementation and are being implemented. I want to ask this question, because the recommendations of the Committee of Ministers relate to three budget years up to 1957 and, I think all those things have not yet been properly laid out or any concrete scheme prepared. There are some recommendations which ought to have been taken up immediately. I want to know whether those things have been taken up.

Shri J. K. Bhonsle: All recommendations have been accepted and they are being implemented. If the hon. Member would table another question specifically for that, I shall give him a definite answer.

Shri Tushar Chatterjea: May I know whether Government has enquired how far the execution of those recommendations has proceeded in different States?

Shri J. K. Bhonsle: Execution is going on and it is only recently that we have taken it up.

Shri K. K. Basu: May I know what was the amount fixed for the regularisation of the squatters' colonies which have been occupied by the East Bengal refugees?

Shri J. K. Bhonsle: I have not got that figure.

COTTON TEXTILES

*164. **Shri S. N. Das:** Will the Minister of Commerce and Industry be pleased to refer to the reply to starred question No. 1014 asked on the 16th September, 1954 and state:

(a) what concrete steps have so far been taken to ensure that only standard varieties of cotton textiles are exported; and

(b) in how many cases complaints about the bad quality of cloth were received from the importers during the current year?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) The Cotton Textile Fund Committee had considered several schemes for ensuing quality control of goods exported. They have now decided to establish an inspection branch for quality certification on a voluntary basis. A special mark has been registered for this purpose. It is also intended to get the scheme popularised in overseas markets through the medium of the Textile Export Promotion Organisation that has been recently set up.

(b) 28 complaints were received.

Shri S. N. Das: May I know whether in the cases in which complaints have been received any enquiry was made and whether as a result of that enquiry any mills, firms or organisations have been penalised? If so, what is the nature of those punishments?

Shri T. T. Krishnamachari: Out of the 28 complaints, 11 have been disposed of by the Textile Commissioner

and the remaining 17 are at the stage of investigation. So far as Government's power to levy penalty is concerned, that is a matter which bristles with difficulties and I will not be able to tell the hon. Member now, without notice, the exact procedure followed in this matter.

Shri S. N. Das: May I know whether inspection organisation is functioning at all the exporting ports or not?

Shri T. T. Krishnamachari: The inspecting organization was established only recently. It is functioning in Bombay. I might also tell the hon. Member that the bulk of our textile exports pass through Bombay.

Shri S. N. Das: May I know the names of the countries from where these complaints were received?

Shri T. T. Krishnamachari: Notice.

BORDER INCIDENT

*165. **Shri Raghuramaiah:** Will the Prime Minister be pleased to state:

(a) whether an Indian national by name Shri Dalip Singh was shot dead by Pakistan Border Police near Sarjamarja Village on the 8th October, 1954; and

(b) if so, the circumstances under which the shooting took place?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). Two Indian nationals, Dalip Singh and Sucha Singh, residents of village Chhina Bidhi Chand in the Amritsar district, were grazing their cattle in Indian territory near the Indo-Pakistan border on the evening of the 7th October, 1954, when a patrol of the Pakistan Border Police suddenly appeared from the side of the Upper Bari Doab Canal, trespassed into Indian territory, started rounding up the cattle and attempted to capture the Indian nationals. The Indian nationals thereupon tried to escape but were chased by the Pakistani Patrol who also opened fire on them. One of the

bullets fatally hit Dalip Singh in the back while he was running and he fell down dead near the spot which was about 150 yards within Indian territory. The other Indian national, Sucha Singh, however, succeeded in his escape to safety.

The Pakistan Border Police drove away nine heads of cattle.

Shri Raghuramaiah: May I take it that there was no truth in the allegation of the Pakistan police that the injured was a smuggler?

Shri Anil K. Chanda: Their allegation was that these people were found in the Pakistani territory trying to lift cattle.

Shri Raghuramaiah: May I know what representations have been made to the Government of Pakistan regarding this criminal trespass into our territory and what answer to our satisfaction have they been asked for?

Shri Anil K. Chanda: We have lodged a strong protest to the Pakistan Government requesting them to apprehend the culprits and impose exemplary punishment on them. We have also asked for adequate compensation for the dependants of the deceased, but we have not had their reply yet.

CARDING ENGINES

*166. **Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that one of the units with foreign participation in capital had been allowed to manufacture Carding Engines in 1953-54 when the unit already permitted was fulfilling its obligations; and

(b) if so, the reasons therefor?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) No, Sir.

(b) Does not arise.